

DIVISION BENCH
COURT - I

O-213

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/37(KB)2016
COMP.APPL/80(KB)2016

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21ST MARCH 2024, 10:30 A.M

IN THE MATTER OF	JAI KUMAR KARNANI & ORS. VS KARANANI FINANCE ENTERPRISE.LTD. & ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Petitioners
Ms. Perna Shaha, Adv.]
Mr. P. Kohli, Adv.]

Mrs.Manju Bhuteria, Adv.] For R-1, R-2 & R-3
Ms. Urmila Chakraborty, Adv.]
Ms. Pritha Basu, Adv.]
Mr. Debartha Chakrabroty, Adv.]
Ms. Bhawna Parasramka, Adv.]

Mr. Ratnanko Banerjee, Sr. Adv.] For R4 & R5
Mr. Nirmalya Das Guptah, Adv.]
Mr. Anujit Biswas, Adv.]

ORDER

1. Ld.Counsel on both sides present.
2. Ld. Counsel appearing for the petitioner states that he wants to press this petition on the point of oppression and mismanagement.
3. Let a brief note be prepared and kept handy on the next date of hearing.
4. Ld. Counsel for the Respondent states that talks of settlement are going on. However, Ld. Counsel for the petitioner states that he needs instruction in the matter.
5. At joint request, post this matter on **09/05/2024** at 2.30 P.M.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

PJ